

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.101-IA/358(AHM)2024  
in  
**C.P.(IB)/15(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Girish Kantilal Patel  
V/s  
Punjab National Bank

.....Applicant

.....Respondent

**Order delivered on 19/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.  
For the Respondent/FC : None  
For the PG :Mr. Mohit Gupta, Adv

**ORDER**

Ld. Counsels appears and submits that a reply to the main CP has been filed by Financial Creditor Punjab National Bank on 26.03.2024 vide inward diary no. 2609 with advance copy to the counsel for the Personal Guarantor. The same is taken on record. By way of this reply the Financial Creditor has not objected to the petition rather stated that to consider this and pass appropriate order. Today none is present on behalf of the Respondent /Financial Creditor.

Heard, the counsel for the applicant RP as well as counsel for the Personal Guarantor perused the reply of the respondent/Financial Creditor

**The matter is reserved.**

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**